

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 296/MP/2019

Subject : Petition under Section 79 (1) (b) and Section 79 (1) (f) of Electricity Act, 2003 for amendment of PPAs dated 27.01.2012 to align them with Regulation 15 of the RERC (Forecasting, Scheduling, Deviation Settlement and Related Matters of Solar and Wind Generation Sources) Regulations, 2017.

Petitioners : Lexicon Vanjiya Pvt. Ltd.
Symphony Vyapar Pvt. Ltd

Respondent : NTPC Vidyut Vyapar Nigam Ltd.

Date of hearing : 25.11.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Parinay Deep Shah, Advocate, LVPI, SVPL
Ms. Ritika Singhal, Advocate, LVPI, SVPL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed inter-alia seeking directions to the Parties to amend the PPAs dated 27.1.2012 in order to align Article 10.2 of the PPAs with Regulation 15 of the Rajasthan Electricity Regulatory Commission (Forecasting, Scheduling, Deviation Settlement and Related Matters of Solar and Wind Generation Sources) Regulations, 2017 in the manner suggested in Table No.1 of the present Petition. Learned counsel requested to issue notice to the Respondent.

2. After hearing the learned counsel for the Petitioners, the Commission directed to issue notice to the Respondent on maintainability of the Petition.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondent immediately, if not served already. The Respondent was directed to file its reply, by 18.12.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 31.12.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing on maintainability in due course for which separate notice shall be issued to the parties.

By order of the Commission
Sd/-
(T. D. Pant)
Deputy Chief (Law)